

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**Appeal No. 138/2017**

**IN THE MATTER OF:**

**Ezee Flights Traavels Pvt. Ltd.  
Vs  
Registrar of Comapanies**

.... **APPLICANT / PETITIONER**  
.... **RESPONDENT**

**SECTION:**

**Under Section 252**

**Order delivered on 21.12.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Appllecant No. 1, 2** :- Mr. Mohit Singh Khauayat, CS  
**For the ROC, Delhi** :- Mr. Manish Raj, Company Prosecutor  
**For the IT Department** :- Ms. Lakshmi Gurung, Standing Counsel  
Ms. Easha Kadian, Standing Counsel

**ORDER**

Mr. Manish Raj, Learned Company Prosecutor, states that reply shall be filed within two weeks with a copy in advance to the Learned Counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter.

The Union of India, Department of Revenue - Income Tax Department through its assessing officer Ward 1 (2) with Pan number - AACCE1337M is a necessary party. Notice to the added respondent. The added respondent is joined as a party respondent-2. Notice to the added Respondent. Miss <sup>Kadian</sup> Yadav, appearing for standing Counsel for Income Tax Department accepts notice. A copy of the paper book shall be handed over to her during the course of the day.

Reply be filed with 4 weeks with a copy in advance to the counsel for the petitioner. Rejoinder, if any, be filed within two weeks thereafter.

List for 7<sup>th</sup> February, 2018

Sd/-

**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**

Sd/-

**DEEPA KRISHAN  
MEMBER (TECHNICAL)**